

क्षेत्रीय कार्यालय



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No. 1365/OA-141/Manish Jain/2023

दिनांक
Dated 13-01-2023

To,

The Registrar
National Green Tribunal
Principal Bench
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.- Compliance to the direction issued by Hon'ble National Green Tribunal in O.A. No. 141/2022 Manish Jain Vs Union of India & Anr (I.A. No. 45/2022).

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 02.12.2022 by Hon'ble National Green Tribunal in O.A. No. 141/2022 Manish Jain Vs Union of India & Anr (I.A. No. 45/2022).

Encl. : As above.

Yours faithfully

(Ankit Singh)
Regional Officer

Copy to :

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

Regional Officer

INSPECTION REPORT OF UTTAR PRADESH POLLUTION CONTROL BOARD (UPPCB) OF (1) M/S UPPER DOAB SUGAR MILLS, SHAMLI, UP & (2) M/S SHAMLI DISTILLERY & CHEMICAL WORKS, SHAMLI, UP IN COMPLIANCE TO HON'BLE NGT ORDER DATED 02.12.2022 IN THE MATTER OF MANISH JAIN Vs UNION OF INDIA & ANR. (ORIGINAL APPLICATION NO. 141/2022) (I.A. No. 45/2022)

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1.0 BACKGROUND :

- In reference to the grievance aroused by Mr. Manish Jain that Respondent No. 5 M/s Upper Doab Sugar Mills Ltd. Shamli and Respondent No. 6 M/s Shamli Distillery & Chemical Works Shamli are running Sugar & Distillery units in Shamli respectively in violation of Environmental Norms and causing Air & Water pollution adversely affecting the health of the residents of the locality and surrounding areas of District Shamli.

In the above matter of Manish Jain Vs Union of India & Anr. (O.A No. 141/2022), the Hon'ble NGT Vide order dated 28.02.2022 sought a factual and action taken report from the UPPCB and District Administration with reference to the violation alleged in Grievance of the applicant in said application. In continuation joint committee visited M/s Upper Doab Sugar Mills Shamli and Shamli Distillery & Chemical Works Shamli on dated 31.03.2022 and submitted joint inspection report before Hon'ble Tribunal on dated 01.07.2022.

In continuation to the above report, Hon'ble NGT vide order dated 05.08.2022 issued directions to the State PCB to look into the matter of compliance by both the industries with the consent conditions regarding disposal of Fly Ash as per CPCB guidelines, coverage of minimum 33% of the land on which industry is established with plantation of suitable species and compliance with recommendation made by the joint committee in its report. In compliance of said orders, UPPCB submitted the compliance report before Hon'ble NGT on dated 02.11.2022.

Further, Hon'ble NGT vide order dated 02.12.2022 directed Regional Officer, UPPCB to visit both the units and verify the factual position regarding averments made in the replies filed by respondents no. 5 & 6 as to compliance with consent conditions and environmental norms. Further, directed Regional Officer, UPPCB for allowing the applicant to join inspection of the industries at the time of visit.

2.0 ORDERS PASSED BY THE HON'BLE NGT ON 02.12.2022

The Hon'ble NGT directed on 02.12.2022 the following:

"7. We consider it appropriate to verify the present factual position through UPPCB. Accordingly, the Regional Officer, UPPCB is directed to visit both the units and verify the factual position regarding averments made in the replies filed by respondents no. 5 and 6 as to compliance with consent conditions and environmental norms. The Regional Officer, UPPCB may allow the applicant to join at the time of such visits. Factual verification report with requisite details may be submitted within one month by email"

3.0 INSPECTION OF M/s UPPER DOAB SUGAR MILLS, SHAMLI, UP BY UPPCB

In compliance to said orders of the Hon'ble NGT dated 02.12.2022, intimation letter was sent to Mr. Manish Jain through E-mail dated 03.12.2023 for joining the visit of industries on dated 06.01.2023 for verification of consent conditions and environmental norms (**Annexure-1**).

Officers of Regional Office UPPCB Muzaffarnagar and Mr. Manish Jain visited the industries – (i) M/s Shamli Distillery & Chemical Works (Distillery Unit), Shamli, UP & (ii) M/s Upper Doab Sugar Mills (Sugar Unit), Shamli, UP & its surrounding areas on 06.01.2023.

The Sugar Unit i.e. M/s Upper Doab Sugar Mills, Shamli, UP was found operational during the visit. Details are as follows :

Details about M/s Upper Doab Sugar Mills, Shamli, UP :

1.	Date of Inspection:	06.01.2023
2.	Name of the unit with complete postal address	M/ s Upper Doab Sugar Mills, Shamli (A Unit of Sir Shadi Lal Enterprises Ltd, Shamli-247776, Uttar Pradesh)
3.	Spatial Co-ordinates Latitude and longitude (in Decimal format only)	Latitude -29°26'32.57"N Longitude- 77°18'51.15"E
4.	Standalone/ integrated (with co-generation) Sugar/ sugar refinery	Sugar Unit
5.	Year of commissioning	1933
6.	License capacity of sugar Mill (TCD)	6250 TCD
7.	Average actual crush rate (TCD)	Avg. 4695 TCD in the Month of Nov. 2022 and Dec 2022.
8.	Consent status & its Validity with date 1- Air Consent 2- Water consent C. Hazardous Waste Authorization	a) Air Consent valid up to 31.12.2023 (Annexure-2). b) Water consent valid up to 31.12.2023 (Annexure-3). c) The Hazardous Waste Authorization is valid upto 26.07.2023 (Annexure-4).
9.	NOC from UPGWD & its Validity with date (Expired/Applied for renewal/First time applied/Never applied)	The unit has NOC from Ground Water Department for all 5 tubewells are valid upto 15.08.2026 (Annexure-5).
10.	Started crushing in season 2022-23	01.11.2022

	Stopped crushing in last season 2021- 22	16.05.2022 (As per RT-8C)
11.	Operational status during visit	Operational
12.	Name of contact person	Designation
	Sh. Vinay Sharma	Manager (EHS)

Information pertaining to Water Pollution

13.	Sources of fresh water	
	a. Bore well	Total Bore wells are 05 no.
	b . Flow meter Installation at wells	Yes
	c. Any Logbook maintained	Yes
14.	NOC from UPGWD & its Validity with date (Expired/Applied for renewal/First time applied/Never applied)	The unit has NOC from Ground Water Department for all 5 tubewells are valid upto 15.08.2026 (Annexure-6).
15.	Fresh water consumption (KLD)	
	a. Sugar plant	From Nov. 2022 to Dec. 2022 Avg Dom. Water consumption is 128 KL/Day Industrial water consumption is 764 KL/Day
	b. Residential etc.	
	c. Total fresh water Consumption (m3/ hr)	
d. Log book maintained (Yes/ No) If any, details to be collected	Yes	
16.	Waste water (effluent generation (KLD)	
	a. Industrial	764 KLD (Approx.)
	b. Domestic	91 KLD (Approx.)
	c. Total Effluent Generation	855 KLD (Approx.)
17.	Schematic diagram of ETP	Receiving Tank> Oil Separator > Rori bed Filter> Chemical dosing tank> Zigzag pits> Aeration tank> Secondary clarifier> Dual media filters > Final treated effluent.
	Treatment capacity of ETP (KLD)	1600 KLD
18.	Storage of treated Effluent	
	a. No. & size of lagoons	No. of lagoon= 01, Size= 19000 m3 (as reported by Unit)
	b. Retention time	15 days as per sugar charter
	c. Mode of disposal (route to reach	Treated effluent is given to nearby farmers

	Ganga)	through pipeline and used for irrigation.
19.	Sludge Handling Process:	
	a. Sludge Drying Process	06 no. sludge drying bed available for drying process
	b. Final Disposal of Sludge	Sludge after drying is used as manure for green belt.
	c. Whether mechanical sludge handling system installed	Filter press is not installed

Information pertaining to Air Pollution

20.	Source of Air Pollution	Boiler 1- 38 TPH (01 No.) 2- 25 TPH (02 Nos.) 3- 25 TPH (01 No.) 4- 25 TPH (01 No.)
21.	Details of fuel and its consumption	Bagasse 1500 MT/Day
22.	Details of Air Pollution Control Systems and Stack detail	1. Wet Scrubber with 35 M. high stack from ground level 2. Wet Scrubber with 35 M. high common stack from ground level 3. Wet Scrubber with 35 M. high stack from ground level 4. Wet Scrubber with 35 M. high stack from ground level
23.	Status of APCS	Operational
24.	Quality of emission being emitted through stack	Stack monitoring done at the time of inspection. All the stacks emission found within the prescribed norms as per the E.P. Act 1986. Analysis reports attached as Annexure-7.
25.	Any Hazardous Substances (Yes/No), if yes, give details. (Quantity & way of Disposal)	Yes, Way of Disposal: lubricant/ used oil is mixed with bagasse & burnt in boiler and partly used for lubrication in hand trollies, gear, elevators, bailing M/c etc.

Compliance Status of industry regarding Hon'ble NGT order dated 02.12.2022 in reference of Consent Terms & Conditions :

Water Consent conditions compliance status

Unit have valid water consent upto dated 31.12.2023 issued by Board vide Ref. No. 139500/UPPCB/Circle-3(UPPCBHO)/CTO/Water/Shamli/2021 dated 04.03.2022. Compliance status of conditions imposed in consent order are as follows :

S. No.	Consent Conditions	Compliance Status	Remarks
1.	This consent is valid for the approved production capacity of SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD.	Complying; unit avg. cane crushed from Nov. 2022 to Dec. 2022 is 4695 TCD.	
2.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void	Complying	
3.	The quantity of maximum daily effluent discharge should not be more than the following : Domestic: 150 KLPD Treated through Septic tank, Industrial: 1500 KLPD Treated through ETP	<ul style="list-style-type: none"> • In compliance of Hon'ble NGT order dated 05.08.2022, in reference of the recommendation made by joint committee, industry has installed 100 KLD capacity Sewage treatment Plant which was found operational during visit. • During visit industry was found complying with the maximum discharge quantity as per the consent. 	During visit on dated 06.01.2023, sample of STP at outlet was collected and analyzed in Regional Laboratory UPPCB, Muzaffarnagar. As per the analysis report, all the parameters were found within the prescribed norms.
4.	Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its		During visit on 06.01.2023, sample of ETP and STP outlet was collected and analyzed in Regional Laboratory

	<p>sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.</p> <p>4 (a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.</p> <p>4 (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016</p> <p>4 (c) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.</p>	<p>4(a) Complying</p> <p>4(b) Complying</p> <p>4(c) Complying</p>	<p>UPPCB, Muzaffarnagar. As per the analysis report, all the parameters found within the norms.</p>
5.	<p>Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipment's etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.</p>	<p>Complying. All effluent generated in process is sent to ETP for treatment.</p>	
6.	<p>The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.</p>	<p>Complying</p>	
7.	<p>The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.</p>	<p>Complying</p>	
8.	<p>Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing</p>	<p>Complying. Unit had operated ETP one month before the commencement of industry so</p>	

	season.	that ETP may be stabilized	
9.	During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.	Complying. Unit has a pond for storage of treated effluent with 15 days holding capacity.	
10.	The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.	Complying	
11.	The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.	During visit direction given to industry representative for complying the direction.	
12.	The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.	Complying	
13.	The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.	Environmental Statement for the year 2021-22 submitted.	
14.	The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf .	In compliance of Hon'ble NGT order dated 05.08.2022, detailed status of green belt has already been submitted to Hon'ble NGT by UPPCB vide it's compliance report dated 02.11.2022. During visit industry was found complying regarding the development of Green Belt.	
15.	The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .	Complying	
16.	Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.	Complying	

17.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.	Not applicable	
18.	Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.	Complying	
19.	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.	Presently, not applicable.	

Specific Conditions :

S. No.	Consent Conditions	Compliance Status	Remarks
1	This CTO is valid for production SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD.	Complying; unit avg. cane crushed from Nov. 2022 to Dec. 2022 is 4695 TCD.	
2	The industry will submit the permission from the SGWA (State Ground Water Authority) within 03 month, failing which consent shall be deemed automatically cancelled.	The unit has NOC from Ground Water Department for all 5 tubewells are valid upto 15.08.2026.	
3	The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.	Complying. Industry has established Miyawaki forest with approx 2500- 3000 tress.	
4	Unit must install STP for treatment of domestic effluent and submit compliance in the Board within a Month.	Industry has installed 100 KLD capacity Sewage treatment Plant which was found operational during visit.	
5	Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.	Not Applicable	
6	This CTO shall be subject to the order to be passed in OA No. 301/2021 Satyapal Malik Vs U.P. Government by Hon'ble NGT.	Complying	
7	The unit shall maintain strict supervision upon fluctuations in	Complying	

	operating parameters with respect to each treatment unit of the Effluent treatment plant.		
8	The E.T.P. unit operation line up Strengthening is to be maintained.	Complying	
9	The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.	Piezometer installed. Unit may be directed to submit piezometer reports on monthly basis	
10	Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.	Complying	
11	During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only	Complying	
12	The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Complying	
13	The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.	Complying	
14	Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	Complying	
15	Industry shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Complying	
16	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Presently not applicable.	
17	Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-	In compliance of Hon'ble NGT order dated 05.08.2022, detailed status of green belt has already been submitted to Hon'ble NGT by UPPCB vide it's compliance report dated	

	Belt-Guidle_160218.pdf.	02.11.2022. During visit industry was found complying regarding the development of Green Belt.	
18	The unit shall comply with the provisions of notification No. S.O. 3187(E) dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.	Complying	
19	The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.	Complying	
20	Unit shall comply with the directions issued by Central Pollution Control Board , New Delhi vide letter-B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019, and send the compliance report to Board on quarterly basis.	During visit directions given to industry representative for submission of compliance report.	
21	Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.	During visit directions given to industry representative for compliance of direction.	
22	Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land. No treated effluent shall be discharge outside the factory premises.	Complying	
23	Unit shall ensure the installation and connectivity of the installed online effluent monitoring system to the servers of CPCB and UPPCB.	Complying	
24	Unit shall provide Pakka channel/ pipe line for irrigation and shall maintain the records of ground water extracted and treated effluent used for irrigation on land.	Complying	
25	Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.	Complying	

26	Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC/UPPCB approved laboratory in every 3 months.	Complying	
27	This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on Revoking of Closure order, the Consent order shall become valid.	Presently not applicable.	
28	The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.	During visit directions given to industry representative for compliance of direction.	
29	The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.	Complying	
30	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.	Complying	
31	Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.	During visit directions given to industry representative for compliance of direction.	

Air Consent conditions compliance status

Unit have valid air consent upto dated 31.12.2023 issued by Board vide Ref. No. 139450/UPPCB/Circle-3(UPPCBHO)/CTO/Air/Shamli/2021 dated 30.01.2022. Compliance status of conditions imposed in consent order are as follows :

S. No.	Consent Conditions	Compliance Status	Remarks
1.	This consent is valid for the approved production capacity of cane crushing SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD. .-	Complying; unit avg. cane crushed from Nov. 2022 to Dec. 2022 is 4695 TCD.	
2.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which	Complying	

	consent would be deemed void.-		
3.	The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.	Complying	Stack monitoring done at the time of inspection. All the stacks emission found within the prescribed norms as per E.P. Act 1986.
4.	The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in ecofriendly manner.	Complying	
5.	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .	Complying	
6.	The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.	Complying	
7.	The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.	Complying	
8.	The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	Complying	
9.	Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .	During visit directions given to industry representative for compliance of direction.	
10.	The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Complying	
11.	The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .	Complying. OCEEMS was found operational during visit. Data is been provided to CPCB and UPPCB servers.	
12.	The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years	Complying	

	within a month failing which consent would be deemed void.		
13.	The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .	Complying	
14.	The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.	Complying. Industry found using bagasse as fuel in the boiler.	
15.	The industry shall obtain prior consents in the event of any addition of new emission generation sources such as-Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).	Complying	
16.	Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-idle_160218.pdf .	In compliance of Hon'ble NGT order dated 05.08.2022, detailed status of green belt has already been submitted to Hon'ble NGT by UPPCB vide it's compliance report dated 02.11.2022. During visit industry was found complying regarding the development of Green Belt.	
17.	If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .	Not applicable	
18.	Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .	Complying	

Specific Conditions:

S. No.	Consent Conditions	Compliance Status	Remarks
1.	This CTO is valid for production SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250TCD.	Complying; unit avg. cane crushed from Nov. 2022 to Dec. 2022 is 4695 TCD.	
2.	The industry should be operated in such a manner that it does not adversely	Complying	

	affect the environment and the solid waste generated such as ash etc. is disposed in ecofriendly manner.		
3.	Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.	Partially Complying. Directions may be issued to the industry	
4.	This CTO shall be subject to the order to be passed in OA No. 301/2021 Satyapal Malik Vs U.P. Government by Hon'ble NGT.	Complying	
5.	The industry shall obtain prior consents in the event of any addition of new emission generation sources such as-Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).	Complying	
6.	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.	Complying	
7.	The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change; Delhi vide Notification no. GSR 35(E) dated 14/01/2016.	Complying	
8.	The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.	Complying. Emission monitoring from all the sources was conducted during the visit by UPPCB and parameters have been found to be within limit as per EP Act 1986	
9.	The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.	Complying	
10.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.	Complying	
11.	The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	Complying	

12.	The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and all other applicable rules notified under E.P. Act 1986.	Complying	
13.	The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.	Complying	
14.	The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.	Complying	
15.	Industry shall submit emission monitoring reports of all stacks and ambient air quality from MOEF&CC/UPPCB accredited Laboratory on quarterly basis to the Board.	Complying	
16.	The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Complying	
17.	This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B /UPPCB and further on revoking of Closure order, the Consent order shall become valid.	Presently not applicable.	
18.	In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.	Complying	
19.	Unit shall ensure the installation and connectivity of Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity with the servers of CPCB and UPPCB.	Complying. CEMS was found to be operational during the visit.	
20.	Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler subject to its availability.	Complying. Industry found using bagasse as fuel in the boiler.	
21.	Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm	Complying	

	water. Direct exposure of workers to fly ash & dust shall be avoided.		
22.	Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.	Complying	
23.	Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02dt.16/02/2018. The copy of this guideline is available atURL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .	In compliance of Hon'ble NGT order dated 05.08.2022, detailed status of green belt has already been submitted to Hon'ble NGT by UPPCB vide it's compliance report dated 02.11.2022. During visit industry was found complying regarding the development of Green Belt.	

Observations

1. During visit, particulate matters were found deposited in nearby areas of railway colony towards east direction at the aerial distance of approx. 175 meter from the unit.
2. During visit, all the wet scrubbers were found operational and the value of particulate matter in the OCEMS were found within the norms as per the E.P. Act 1986.
3. Industry has fly ash yard approx. 4.15 Acre. During visit fly ash yard found almost empty as industry sending regularly fly ash to local farmers for land filling and brick kilns for brick making. It was also found that ash yard having approx. 12 feet high boundary wall along with plantation. The plantation is required to be more dense to capture dispersion of fly ash around the areas. Also manual water sprinkling found at the time of inspection.
4. During visit, fly ash/bagasse was observed being transported through covered vehicles.
5. As per Analysis report of treated effluent collected from ETP and STP outlet, were found within the prescribed norms.

Recommendation

1. In compliance of direction no. 62 of Commission for Air Quality Management in Delhi-NCR, unit is using biomass but as per the analysis reports of Stacks, particulate matter was found more than 80 mg/Nm³ but within the prescribed norms as per EP Act 1986. Therefore, for complying with CAQM direction to bring down emission to 80mg/NM3, Unit may be directed to upgrade the APCS further.
2. Unit may be directed to submit piezometer reports to UPPCB on monthly basis.
3. Directions may be issued to Unit to comply with the directions issued by Central Pollution Control Board, New Delhi vide letter–B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019, and send the compliance report to Board on quarterly basis.

4. Directions may be issued to identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Directions may be issued to the Industry to install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

On the basis of above recommendations, directions have been issued along with specific timelines have been issued to industry vide this office letter no. 1362/C/U-7/Shamli/2023 dated 13.01.2023 **(Annexure-8)**.

Past Violations

1. In compliance of Hon'ble NGT order dated 05.08.2022 in reference of recommendation made by joint committee on inspection date 31.03.2022, show cause notice has been issued u/s 33A of Water (Prevention & Control of Pollution) Act 1974 as amended along with Environmental Compensation of Rs. 30,000/- per day vide H.O. UPPCB, Lucknow letter No. H83587/C-3/Jal/262/2022 dated 01.11.2022 **(Annexure-9)**. On the basis of industry representation dated 12.11.2022 and 03.01.2023, show cause notice has been revoked with imposition of Environmental Compensation Rs. 8,70,000/- vide H.O. letter dated 13.01.2023.

4.0 DETAILS ABOUT M/S SHAMLI DISTILLERY & CHEMICAL WORKS, SHAMLI

During visit, unit was found Non-operational due to the maintenance work. Details are as follows :

General information :		
1.	Name of the unit and Address	M/s Shamli Distillery & Chemical Works, Shamli-247776, Uttar Pradesh
2.	Spatial Co-ordinates (lat. & long.)	Lat:29.450758 , Lon:77.315212
3.	Name of the Contact person- Designation	Sh. Vinay Sharma, Manager (EHS)
4.	Year of Commissioning	1945
5.	Sector	Distillery
6.	Production capacity	100 KLPD
7.	Status of consents & Authorization (validity/ applied)	Air Consent: valid up to 31-12-2023 (Annexure-10) Water Consent: Valid up to 31-12-2023 (Annexure-11) HW Authorization: Valid up to 28-01-2027 (Annexure-12)
8.	Environmental display board at the entrance gate (Yes/No)	Yes

9.	Water Supply Source No. of bore wells Water Consumption (KLD) (with details of water meters Installed) Logbook maintained: (Y/N) UPGWD Permission Obtained: (Y/N)	Bore wells 02 nos. About 700 KLD (as reported) Water meter installed Yes, Yes, valid upto 17.12.2026 for 02 Nos. Borewells (Annexure-13)	
10.	Waste water generation (KLD) :	The spent-wash generation is about 750 KLD (Average).	
11.	Details of ETP Plant	Spent-wash being generated from process, concentrated in MEE (2 Nos., one of 22 KL/Hr and another one is 30 KL/Hr Capacity) and the MEE Concentrate was being sent to slope fired boiler. MEE Condensate, Cooling tower blow down and boiler blow down treated in Condensate Polishing Unit (CPU). CPU comprises of mixing tank (1100 M3), Anaerobic Reactor (5200 M3), Lamella Clarifier (14 M3), Aeration Tank (3000 M3), Clarifier (170 M3), Holding Tank (1100 M3), R.O. Plant (59 M3/Hr).	
12.	Sources of Air Pollution (Boiler detail)	1. 14 TPH Bagasse fired boiler (Not in use) 2. 36 TPH Slope boiler	
	Type of fuel/s used with consumption and Stack details With APCD	Fuel used in 36 TPH	Slope and Bagasse
		Fuel consumption	180 MT/day- Slope, 170 MT/day- Bagasse
		Stack height & Diameter	72 Mt, 2.5 Mt dia.
APCD attached	Bag filter		
13.	Details of OCEMS installation	The flow-meter installed at spent-wash and MEE Concentrate line. OCEMS (emission) for PM emission monitoring from the boiler. Stack and provided connectivity to CPCB/UPPCB.	
14.	Type & Quantity of waste generated	Boiler ash:15 TPD	
15.	Facility of Storage/Disposal	Boiler ash: Being sold to potash manufacturer	

Compliance Status of industry regarding Hon'ble NGT order dated 02.12.2022 in reference of Consent Terms & Conditions :

Water Consent conditions compliance status:-

Unit have valid water consent upto dated 31.12.2023 issued by Board vide Ref. No. 148785/UPPCB/Circle-3(UPPCBHO)/CTO/Water/Shamli/2022 dated 30.01.2022. Compliance status of conditions imposed in consent order are as follows :

S. No.	Consent Conditions	Compliance Status	Remarks
1.	This consent is valid only for the approved production capacity of Rectified Spirit/ENA/Eth6anol- 100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol- 100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol- 100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.	Complying	
2.	The quantity of maximum daily effluent discharge should not be more than the following:	Complying; During visit unit found complying with ZLD norms.	
3.	Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.	Complying. Separate lines for treatment of domestic and industrial effluent by STP and ETP respectively.	
4.	The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.	Industry has installed 100 KLD capacity Sewage treatment Plant which was found operational during visit.	
5.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.	Complying	
6.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.	Complying	
7.	The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.	Complying; During visit unit found complying ZLD.	
8.	Molasses shall not be stored in kachcha pits.	Molasses stored in MS	

		fabricated tank.	
9.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Presently not applicable.	
10.	The unit should be operated in such a way so that there is no adverse impact on public and environment.	Complying	
11.	Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.	Unit found maintaining online connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet,	
12.	The unit shall ensure deployment of qualified staff for self-monitoring mechanism on 24 X7 hours basis.	Complying	
13.	Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.	Complying	
14.	Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.	During visit directions given to industry representative for compliance of direction.	
15.	The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.	Complying	
16.	Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.	Complying	
17.	Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.	During visit directions given to industry representative for compliance of direction.	

18.	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.	Presently not applicable.	
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Specific Conditions

S. No.	Consent Conditions	Compliance Status	Remarks
1.	This consent is valid for the production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.	Complying	
2.	The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.	Complying	
3.	Earlier Board has issued a CTO vide letter no- 133890/U PPCB/Circle3(U PPCBHO)/CTO/ water/ SHAMLI/2021, dated-18.08.2021 is revoked.	Industry has valid Water consent upto 31.12.2023.	
4.	The industry shall submit the permission from the State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.	Complying	
5.	This CTO shall be subject to the order to be passed in O.A. No.- 301/2020 Satyapal Singh Versus State of U.P. by Hon'ble NGT.	Complying	
6.	Unit must install STP for treatment of domestic effluent and submit compliance to the Board within one month.	Industry has installed 100 KLD capacity Sewage treatment Plant which found operational during visit.	
7.	The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.	Complying	
8.	The E.T.P. unit operation line up Strengthening is to be maintained.	Complying	
9.	The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.	Piezometer installed. Directions may be issued to submit data generated from piezometer on monthly basis	

10.	No effluent is allowed to discharge outside factory premises.	Complying	
11.	Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.	Flow meter installed.	
12.	The industry will submit the permission from the State Ground Water Authority within 03 month, failing which consent shall be deemed automatically cancelled.	Complying	
13.	The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Complying	
14.	Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	Complying	
15.	Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Complying.	
16.	If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Presently not applicable.	
17.	This consent is valid only for Zero Liquid Discharge (ZLD).	Complying	
18.	This consent is valid for 365 days operation of the industry of a year.	Complying	
19.	The Project Proponent shall submit the validation report for 100 KLD Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other competent institute within 03 months after starting B-Heavy molasses-based operation. If the validation report carried out by any reputed institute is same as claim made by the unit. The SPCB may further allowed to operate as per proposal of the unit.	During visit directions given to industry representative for compliance of direction.	
20.	The maximum storage capacity of the lagoons is for 7 days holding capacity of the concentrated spent wash. Excess	Complying	

	Capacity of storage lagoon shall be dismantled within 3 months and progress submitted to the Board.		
21.	Bio composting shall not be allowed. Bio composting yard shall be dismantled within 06 months and progress submitted to the Board. All generate Slope shall be used in the Boiler mixed with bagasse as fuel.	Complying	
22.	Unit shall submit balance fee of Rs. 50,000/- within 15 days in the Board.	Complying	
23.	Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf .	In compliance of Hon'ble NGT order dated 05.08.2022, detailed status of green belt has already been submitted to Hon'ble NGT by UPPCB vide it's compliance report dated 02.11.2022. During visit industry was found complying regarding the development of Green Belt.	

Air Consent conditions compliance status :-

Unit have valid air consent upto dated 31.12.2023 issued by Board vide Ref. No. 148770/UPPCB/Circle-3(UPPCBHO)/CTO/Air/Shamli/2022 dated 25.01.2022. Compliance status of conditions imposed in consent order are as follows :

S. No.	Consent Conditions	Compliance Status	Remarks
1.	The details of Air pollution sources and stacks attached with Boiler	Complying	
2.	The emissions by various stacks into the environment should be as per the norms of the Board.	During visit unit found non-operational due to maintenance work.	
3.	The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.	Complying	
4.	Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.	Complying	
5.	The modification or installation in the existing pollution control equipment shall be done only by prior approval of	Complying	

	the Board.		
6.	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MOEF& CC/or otherwise mandatory	Complying	
7.	Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Complying	
8.	The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analyzed by Board/NABL accredited laboratory shall be submitted.	Complying	
9.	In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.	Presently not applicable.	
10.	Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com .	Complying	
11.	Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.	Complying	
12.	Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.	Complying	
13.	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.	Presently not applicable	

Specific Conditions

S. No.	Consent Conditions	Compliance Status	Remarks
1.	This consent is valid for the production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.	Complying	
2.	The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in ecofriendly manner.	Complying	
3.	The earlier Board has issued a CTO Air vide letter no 133975/UppCB/Circle3(UppCBHO)/CTO/air/SHAMLI/2021, dated-18.08.2021 is revoked.	Industry has valid Water consent upto 31.12.2023.	
4.	This CTO shall be subject to the order to be passed in O.A. No.- 301/2020 Satyapal Singh Versus State of U.P. by Hon'ble NGT	Complying	
5.	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.	Complying	
6.	The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.	Complying	
7.	Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P.Rules 1986.	Complying	
8.	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.	Complying	
9.	Industry shall abide by orders/ directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for	Complying	

	protection and safe guard of environment from time to time.		
10.	Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.	Complying	
11.	Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.	Complying	
12.	The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.	Complying	
13.	The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).	Complying	
14.	This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/UPPCB and further on revoking of Closure order, the Consent order shall become valid.	Presently not applicable.	
15.	The industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability	Industry using Slop and bagasse as fuel.	
16.	In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.	Complying	
17.	The unit shall submit the point wise compliance report of the conditions imposed in the N.O.C issued by the Board for the expansion of the industry within a month.	Complying	
18.	The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.	Complying	
19.	The Project Proponent shall submit the validation report for Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other competent	During visit directions given to industry representative for compliance of direction.	

	institute within 03 months after starting B-Heavy molasses-based operation. If the validation report carried out by any reputed institute is same as claim made by the unit. The SPCB may further allowed to operate as per proposal of the unit.		
20.	The maximum storage capacity of the lagoons is for 7 days holding capacity of the concentrated spent wash. Excess Capacity of storage lagoon shall be dismantled within 3 months and progress submitted to the Board.	Complying	
21.	Bio composting shall not be allowed. Bio composting yard shall be dismantled within 06 months and progress submitted to the Board.	Complying	
22.	This consent is valid only for Zero Liquid Discharge (ZLD).	During inspection unit found complying ZLD condition.	
23.	This consent is valid for 365 days operation of the industry of a year.	Complying	
24.	Unit shall submit balance fee of Rs. 50,000/- within 15 days in the Board.	Complying	
25.	Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .	In compliance of Hon'ble NGT order dated 05.08.2022, detailed status of green belt has already been submitted to Hon'ble NGT by UPPCB vide its compliance report dated 02.11.2022. During visit industry was found complying regarding the development of Green Belt.	

Observation

1. During visit, unit found non-operational due to maintenance work.
2. During visit, it is found that road side wind breaking MS sheet framing work was under construction.
3. During visit, it is found that bagasse is being stored in covered hall and some quantity found in boiler section with green cover to capture dispersion of bagasse particles.

Recommendation

1. Directions may be issued to unit for construction of road side wind breaking MS Sheet framing work as soon as possible.
2. Directions may be given to the unit to submit the validation report for 100 KLD Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other competent institute within 03 months after starting B-Heavy molasses-based operation.

3. Directions may be issued to the unit to submit data generated from piezometer on monthly basis to UPPCB
4. Directions may be issued to the unit to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
5. Directions may be issued to unit to identify recipient drains/rivulets and their upstream & downstream locations, carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis to CPCB and UPPCB.

On the basis of above recommendations, directions have been issued along with specific timelines have been issued to industry vide this office letter no. 1362/C/U-7/Shamli/2023 dated 13.01.2023 (**Annexure-14**).

Past Violations

1. In compliance of Hon'ble NGT order dated 05.08.2022 in reference of recommendation made by joint committee on inspection date 31.03.2022, show cause notice has been issued u/s 33A of Water (Prevention & Control of Pollution) Act 1974 as amended along with Environmental Compensation of Rs. 60,000/- per day vide H.O. UPPCB, Lucknow letter No. H78510/C-3/Jal/246/Ka.Ba.No./M.Nagar/2022 dated 15.07.2022 (**Annexure-15**). On the basis of industry representation dated 26.07.2022, show cause notice has been revoked with imposition of Environmental Compensation Rs. 13,20,000/- vide H.O. letter dated 13.01.2023.

INSPECTION TEAM

S.No.	Name of Officials & Details	Signature
1.	Ankit Singh Regional Officer, UPPCB, Muzaffarnagar	
2.	Imraan Ali Asstt. Environment Engineer, UPPCB, Muzaffarnagar	
3.	Vipul Kumar Asstt. Environment Engineer, UPPCB, Muzaffarnagar	

Photographs during Inspection



Photographs during Inspection





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

311 डी० 230151 / मनीष जैन / 2023

दिनांक

Dated 03-1-2023

सेवा में,

श्री मनीष जैन

222, सिविल साइड, 30 हजारी कोर्ट,
दिल्ली-110054

द्वारा : ई-मेल

विषय- मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 141/2022 मनीष जैन बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 02.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक मा० एन०जी०टी० में विचाराधीन ओ०ए० संख्या 141/2022 मनीष जैन बनाम यूनियन ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 02.12.2022 का अनुपालन सुनिश्चित किये जाने हेतु कार्यालय द्वारा आपसे दूरभाष पर हुई वार्तानुसार उद्योग मै० अपर दोआब शुगर मिल शामली एवं मै० शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली के निरीक्षण के समय उपस्थित रहने हेतु दिनांक 06.01.2023 प्रातः 11:00 बजे नियत किया जाता है। मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.12.2022 में भिन्नवत् आदेशित किया गया है :-

7. The Regional Officer, UPPCB may allow the applicant to join at the time of such visits.

उक्त के अनुपालन में मात्र आपको ही संयुक्त निरीक्षण हेतु उपस्थित होना है।

अतः उपरोक्त के दृष्टिगत आपसे अपेक्षा की जाती है कि मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 02.12.2022 के अनुपालन में सम्बन्धित उद्योगों के निरीक्षण हेतु दिनांक 06.01.2023 को प्रातः 11:00 बजे उपस्थित रहने का कष्ट करें।

भवदीय,

(Signature)

(अंकित सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि - मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनाार्थ प्रेषित।

(Signature)

क्षेत्रीय अधिकारी

Annexure - 2



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppeb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 139450/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021

Dated : 30/01/2022

To ,

Shri G K SHARMA
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. UPPER DOAB SUGAR MILLS SHAMLI

Reference Application No. 13782483

Dated : 30/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s UPPER DOAB SUGAR MILLS SHAMLI. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. Inspite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2022.01.30 14:29:33 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN
Date: 2022.01.30 14:29:54 +05'30'

Chief Environmental Officer (Circle 3)

U.P. Pollution Control Board

Dated : 30/01/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of cane crushing SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD. .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	2 X 25 TPH BOILER	BAGASSE	1	Particulate Matter	35 METER FROM GROUND LEVEL
2	1 x 25 TPH	BAGASSE	1	Particulate Matter	35 METER FROM GROUND LEVEL
3	1 x 25 TPH	BAGASSE	1	Particulate Matter	35 METER FROM GROUND LEVEL
4	1 x 38 TPH	BAGASSE	1	Particulate Matter	35 METER FROM GROUND LEVEL

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	AS PER E(P) RULES, 1986
2	1	Particulate Matter	AS PER E(P) RULES, 1986
3	1	Particulate Matter	AS PER E(P) RULES, 1986
4	1	Particulate Matter	AS PER E(P) RULES, 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .

8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid for production SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD.
2. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
3. Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
4. This CTO shall be subject to the order to be passed in OA No. 301/2021 Satyapal Malik Vs U.P. Government by Hon'ble NGT.
5. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
6. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
7. The industry should follow the directions issued by the Ministry of Environment Forest and Climate Change, Delhi vide Notification no. GSR 35(E) dated 14/01/2016.
8. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
9. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
10. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
11. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
12. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended and all other applicable rules notified under E.P. Act 1986.
13. The unit shall submit the point wise compliance report of the previous CTO issued by the Board and the audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
14. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
15. Industry shall submit emission monitoring reports of all stacks and ambient air quality from MOEF&CC/U PPCB accredited Laboratory on quarterly basis to the Board.
16. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
17. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on revoking of Closure order, the Consent order shall become valid.
18. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
19. Unit shall ensure the installation and connectivity of Online Emission Monitoring System at the stack of air polluting sources and ensure the connectivity with the servers of CPCB and UPPCB.
20. Unit shall use Bio-briquette as co-fuel with main fuel in the ratio of minimum 20 percent in boiler

subject to its availability.

21. Fly ash shall be stored separately as per CPCB guidelines so that it should not adversely affect the air quality, becoming air borne by wind or water regime during rainy season by flowing along with storm water. Direct exposure of workers to fly ash & dust shall be avoided.

22. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

23. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
CHAUHAN

Date: 2022.01.30 14:30:12 +05'30'

Chief Environmental Officer (Circle 3)

Annexure - 3



UTTAR PRADESH POLLUTION CONTROL BOARD

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppecb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139500/UPPCB/Circle3(UPPCBH0)/CTO/water/
SHAMLI/2021

Dated : 04/03/2022

To ,

Shri G K SHARMA
M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. UPPER DOAB SUGAR MILLS SHAMLI

Reference Application No :13788010

Dated :04/03/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. UPPER DOAB SUGAR MILLS SHAMLI is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.03.04 11:31:54 +05'30'

Chief Environmental Officer (Circle 3)

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR
TYAGI
Date: 2022.03.04 11:32:11 +05'30'

Chief Environmental Officer (Circle 3)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.UPPER DOAB SUGAR MILLS SHAMLI vide

Consent Order No. 13788010/ Water

Dated : 04/03/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD. .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	150 KLD	Septic Tank
2	Industrial	1500 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in the treatment plant so that it should be in conformity with the norms of treated effluent as stipulated in E.P. Rules 1986 as amended.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	Quantity of Discharge	150 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the standard lay down under the notification issued by MOEF&CC vide its GO no GSR 35 (E) dated 14/01/2016.

Industrial Effluent		
S.No	Parameter	Standard
1	COD	AS PER E(P) RULES, 1986
2	Oil & Grease	AS PER E(P) RULES, 1986
3	Quantity of Discharge	1500 KLD (FOR IRRIGATION/GARDENING)
4	Total Suspended Solids	AS PER E(P) RULES, 1986
5	BOD	AS PER E(P) RULES, 1986

- 4(c) Loading Rates for different soil textures.

S.No	Soil Texture	Loading rate in m3/Ha/Day
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5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Rules, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/ standards prescribed under the Environment (Protection) Act, 1986.
7. The industry shall establish the cooling arrangement and polishing tank for recycling the excess condensate water to process or utilities or allied units.
8. Effluent Treatment Plant to be stabilized one month prior to the start of the crushing season and continue to operate one month after the crushing season.
9. During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
10. The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
11. The impact of treated effluent application on land is to be included further in E.I.A. studies, involving ground water monitoring point identified in close proximity to the unit.
12. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
13. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
14. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
15. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppccb.com/pdf/Green-Belt-Guidle_160218.pdf.
16. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
17. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
18. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
19. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
20. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- This CTO is valid for production SUGAR FROM SUGAR CANE CRUSHING CAPACITY-6250 TCD.
- 2- The industry will submit the permission from the SGWA (State Ground Water Authority) within 03 month, failing which consent shall be deemed automatically cancelled.
- 3- The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
- 4- Unit must installed STP for treatment of domestic effluent and submit compliance in the Board within a Month.
- 5- Unit shall abide by directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas.
- 6- This CTO shall be subject to the order to be passed in OA No. 301/2021 Satyapal Malik Vs U.P. Government by Hon'ble NGT.
- 7- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 8- The E.T.P. unit operation line up Strengthening is to be maintained.
- 9- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 10- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 11- During no demand period for irrigation, the treated effluent to be stored in a seepage proof lined pond having 15 days holding capacity only.
- 12- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 13- The industry shall implement treated effluent flow distribution measurement for irrigation purposes completely in accordance with irrigation plan.
- 14- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 15- Industry shall comply with various provisions of Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 17- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_f60218.pdf.
- 18- The unit shall comply with the provisions of notification No. S.O. 3187(E) dated 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
- 19- The discharge norms must confirm as per the notification no G.S.R. 35 (E) dated: 15.01.2016 of MoEF&CC.
- 20- Unit shall comply with the directions issued by Central Pollution Control Board , New Delhi vide letter-B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019, and send the compliance report to Board on quarterly basis.

- 21- Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
- 22- Unit shall maintain pipe line from outlet of ETP and to the point of irrigation land. No treated effluent shall be discharge outside the factory premises.
- 23- Unit shall ensure the installation and connectivity of the installed online effluent monitoring system to the servers of CPCB and UPPCB.
- 24- Unit shall provide Pakka channel/ pipe line for irrigation and shall maintain the records of ground water extracted and treated effluent used for irrigation on land.
- 25- Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
- 26- Unit shall submit treated effluent monitoring report of the ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC/UPPCB approved laboratory in every 3 months.
- 27- This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.
- 28- The industry shall also explore treated effluent re-cycle mechanism in furtherance to the application of treated effluent on land as a significant alternative mode of re-cycle. This step shall in turn reduce hydraulic loading of effluent discharge as well as shall eliminate extraneous treated effluent discharge possibility elsewhere.
- 29- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.
- 30- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ plant machinery failing which consent would be deemed void.
- 31- Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.03.04 11:32:28 +05'30'

Chief Environmental Officer (Circle 3)

UTTAR PRADESH POLLUTION CONTROL BOARD
TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Ref. No : 3331/UPPCB/Circle3(UPPCBHO)/HWM/SHAMLI/2018 Dated: 26/07/2018

To,

M/s UPPER DOAB SUGAR MILLS SHAMLI
UPPER DOAB SUGAR MILLS, SHAMLI (U.P.)
Tehsil : Shamli
District : SHAMLI

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 3331 and 26/07/2018 .
2. Reference of application (No. and date) 2537904 and 28/06/2018 .
3. Mr RAJAT LAL of M/s UPPER DOAB SUGAR MILLS SHAMLI is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at At the factory premises .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedules I, serial no 5.1 Used or spent oil 5.2 Wastes or residues containing oil	Oil & Grease mixed with bagasse and burn in the boiler	1.08 KL per year/season

1. The authorization shall be valid for a period of 26/07/2023 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .

7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .

B Specific Conditions of Authorization

- 1- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
- 4- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 5- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 6- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 7- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of

- hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 8- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
- 9- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 10- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery reuse system must be sent within two months.
- 11- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 12- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 13- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
- 14- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. A guideline in this regard has been issued by Central Pollution Control Board from time to time.
- 15- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 16- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 17- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 18- Ground water monitoring report of premises shall be submitted within one month.

PARAS Digitally signed
by PARAS NATH
Date: 2018.08.07
NATH 14:08:47 +05'30' (Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Regional Office, U.P. Pollution Control Board, Muzaffarnagar for information and necessary action .

PARAS Digitally signed by
NATH PARAS NATH
Date: 2018.08.07
14:09:11 +05:30
CEO/EE, I/C Circle _____



GROUND WATER DEPARTMENT
(Nanana Bange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)
VALID UP TO : 15/08/2026

Registration No.: 202106000449

Name of the Owner	RAJANIKANTA MISHRA	Application Form Serial No.	SHML0621RIN0006
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Specimen Signature	
Date of Submission	19/06/2021	Company Address	Tehsil and District- Shamli, UP
Company Name	Upper Doab Sugar Mills		

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date
निर्गमन तिथि

01/06/2018

Expiry Date
अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of
the Well

12/08/1974

Type of Well

Tube Well/Boring

Depth of the Well (In meter)

36.00

Purpose of well

Industrial

Assembly Size(For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

30.00

Operational Device

Electric Motor

Rate of Withdrawal (m³/hr.)

60.00

Date of Energization (In Case of Electric Pump)

27/08/1974

Maximum Allowable Rate of
Withdrawal (m³/hr.):

60.00

Maximum Allowable Running Hours
Per Day:

5.00

Maximum Allowable Annual Extraction of Ground Water:

54000

11:11 AM

Application for renewal of N.O.C.

नदी की नवीनीकरण का कारण

NOC Renewal Application Form

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf

Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3), of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(K) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - Any other site-specific requirement regarding safety and access for measurement may be taken care off.
 - (11) Any other condition(s) that may be imposed by the concerned Authority.
 - (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
 - (13) Any other condition imposed by the concerned Authority
- SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for Industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR DOAB
VALID UP TO : 15/08/2026

Registration No.: 202106000448

Name of the Owner RAJANIKANTA MISHRA
Address of the Applicant UPPER DOAB SUGAR MILLS, SHAMLI Application Form Serial No. SHML0621RIN0005
Date of Submission 19/06/2021 Specimen Signature
Company Name Upper Doab Sugar Mills Company Address Tehsil and District- Shamli, UP

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date
निर्गमन तिथि

01/06/2018

Expiry Date
अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District

Shamli

Block

SHAMLI

Plot No./Khasra No.

Tehsil and District- Shamli, UP

Municipality/Corporation

No

Ward No./Holding No.

Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well 12/03/1992

Type of Well

Tube Well/Boring

Depth of the Well (In meter)

25.00

Purpose of well

Industrial

Assembly Size(For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

30.00

Operational Device

Electric Motor

Rate of Withdrawal (m³/hr.)

50.00

Date of Energization (In Case of Electric Pump)

27/03/1992

Maximum Allowable Rate of Withdrawal (m³/hr.): 50.00

Maximum Allowable Running Hours Per Day

6.00

Maximum Allowable Annual Extraction of Ground Water:

54000

Reason for renewal of N.O.C.

4. जी.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
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 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority.
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions.
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

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यह अनुमति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000447

Name of the Owner	RAJANIKANTA MISHRA		
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Application Form Serial No.	SHML0621RIN0004
Date of Submission	19/06/2021	Specimen Signature	
Company Name	Upper Doab Sugar Mills	Company Address	Tehsil and District- Shamli, UP

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date
निर्गमन तिथि

01/06/2018

Expiry Date
अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of
the Well

10/05/2002

Type of Well

Tube Well/Boring

Depth of the Well (In meter)

25.00

Purpose of well

Industrial

Assembly Size(For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

60.00

Operational Device

Electric Motor

Rate of Withdrawal (m³/hr.)

60.00

Date of Energization (In Case of Electric Pump)

24/05/2002

Maximum Allowable Rate of
Withdrawal (m³/hr.):

60.00

Maximum Allowable Running Hours
Per Day:

6.00

Maximum Allowable Annual Extraction of Ground Water:

64800

Reason for renewal of N.O.C.

न.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at SI (3) for extraction of ground water at a rate not exceeding that as shown at SI (3j), for running hours 1 day as shown at SI (3k), and for maximum allowable annual extraction of ground water as shown at SI (3k) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SI (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at SI (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

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NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre monsoon (May/June) and post monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनापत्ति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।

**GROUND WATER DEPARTMENT**

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000455

Name of the Owner	RAJANIKANTA MISHRA		
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Application Form Serial No.	SHML0621RIN0007
Date of Submission	19/06/2021	Specimen Signature	
Company Name	Upper Doab Sugar Mills	Company Address	Tehsil and District- Shamli, UP

NOC Issued By:
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण YesCertificate Number
प्रमाणपत्र संख्या CGWA/NOC/IND/ORIG/2018/3637 Issue Date
निर्गमन तिथि 01/06/2018Expiry Date
अंतिम तिथि 16/05/2020Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	13/05/1992		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	60.00
Date of Energization (In Case of Electric Pump)		17/06/1992	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	60.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			64800

A

Reason for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2019 and its amendments.

Against Case

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designator

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. The reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

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NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and Identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off
- (11) Any other condition(s) that may be imposed by the concerned Authority
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority
- **SPECIFIC CONDITIONS:**
- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, lannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.

यह अनार्यति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्ववर्तीकन के उद्देश्य से प्रयोग किया जाना चाहिए।



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 15/08/2026

Registration No.: 202106000456

Name of the Owner	RAJANIKANTA MISHRA	Application Form Serial No.	SHML0621PIN0008
Address of the Applicant	UPPER DOAB SUGAR MILLS, SHAMLI	Specimen Signature	
Date of Submission	19/06/2021	Company Address	Tehsil and District- Shamli UP
Company Name	Upper Doab Sugar Mills		

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2018/3637

Issue Date
निर्गमन तिथि

01/06/2018

Expiry Date
अंतिम तिथि

16/05/2020

Ground Water Department Uttar Pradesh
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Tehsil and District- Shamli, UP	Municipality/Corporation	No
Ward No./Holding No.			Tehsil and District- Shamli, UP

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of
the Well

10/04/1974

Type of Well	Tube Well/Boring	Depth of the Well (In meter)	36.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	50.00
Date of Energization (In Case of Electric Pump)			24/04/1974
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	50.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			54000

Application for renewal of N.O.C.
एन.ओ.सी. के नवीनीकरण का कारण

NOC Renewal Application Form

CGWA NOCAP Portal has stopped processing of already existing applications, as well as accepting fresh and renewal applications for Projects in Uttar Pradesh. So we have to apply the renewal application as per the Uttar Pradesh Ground Water (Management and Regulation) Act, 2010 and its amendments.

Against Case

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Place

Date

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
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- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
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 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
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- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
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- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.

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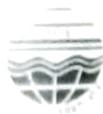
NOC Renewal Application Form

- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt. capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site-specific requirement regarding safety and access for measurement may be taken care off.
- (11) Any other condition(s) that may be imposed by the concerned Authority.
- (12) In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
- (13) Any other condition imposed by the concerned Authority.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 15 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

This NOC is not authorized by any Official. This should only be used for Preview purpose.
यह अनुमति प्रमाणपत्र किसी प्राधिकारी द्वारा प्रमाणित नहीं है। इसे मात्र पूर्वविलोकन के उद्देश्य से प्रयोग किया जाना चाहिए।



REGIONAL LABORATORY Muzaffar Nagar
UTTAR PRADESH POLLUTION CONTROL BOARD
 Kamal Cinema Building, Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No. 19384321/Muzaffar Nagar/2023

Date: 13/01/2023

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMELI
- 2- Sample Collected By: (1) Maneesh Kumar, J.R.F (2) Ravish Pratap Singh, J.R.F
- 3- Date of Monitoring: 06/01/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler (TEXMACO)
- 6- Stack Height: 35 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 38 TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 450 TPD
- 11- Flue Gas Velocity: 7.17 m/sec
- 12- Air Pollution Control Device: Cyclone & Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location and Test methods followed are appended overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM (Particulate Matter)	mg/Nm ³	128.80	150

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Asstt. Scientific Officer

**ANKIT
SINGH**

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by ANKIT SINGH
Date: 2023.01.13
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Regional Officer



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.19384300/MuzaffarNagar/2023

Date: 13/01/2023

- 1- **Name & Address of Industry:** UPPER DOAB SUGAR MILLS SHAMLI
- 2- **Sample Collected By:** (1)Maneesh Kumar;J.R.F (2)Ravish Pratap Singh;J.R.F
- 3- **Date of Monitoring:** 06/01/2023
- 4- **Source of Sampling:** Stack
- 5- **Stack attached to:** Boiler(VKW-1)
- 6- **Stack Height:** 35 Meters
- 7- **Total No. of Boiler:** 01
- 8- **Capacity of Boiler:** 25 TPH
- 9- **Fuel used:** Bagasse
- 10- **Quantity of Fuel used:** 290 TPD
- 11- **Flue Gas Velocity:** 6.20 m/sec
- 12- **Air Pollution Control Device:** Cyclone & Wet Scrubber
- 13- **Other remarks (if any):** At the time of inspection industry found operational.
- 14- **Further details of sample location nad Test methods followed are appened overleaf:**

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm ³	138.90	150

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Asstt. Scientific Officer

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Date: 2023.01.13
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Regional Officer



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.19384307/MuzaffarNagar/2023

Date: 13/01/2023

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMLI
- 2- Sample Collected By: (1)Maneesh Kumar,J.R.F (2)Ravish Pratap Singh,J.R.F
- 3- Date of Monitoring: 06/01/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler(VKW-2)
- 6- Stack Height: 35 Meters
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 25 TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 280 TPD
- 11- Flue Gas Velocity: 7.58 m/sec
- 12- Air Pollution Control Device: Cyclone & Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM(Particulate Matter)	mg/Nm ³	130.80	150

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Asstt. Scientific Officer

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by ANKIT SINGH
Date: 2023.01.13
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Regional Officer



REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.19384311/MuzaffarNagar/2023

Date: 13/01/2023

- 1- Name & Address of Industry: UPPER DOAB SUGAR MILLS SHAMLI
- 2- Sample Collected By: (1)Maneesh Kumar;J.R.F (2)Ravish Pratap Singh;J.R.F
- 3- Date of Monitoring: 06/01/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler(SURYA-1 & SURYA-2)
- 6- Stack Height: 35 Meters
- 7- Total No. of Boiler: 02
- 8- Capacity of Boiler: 25 TPH+ 25 TPH
- 9- Fuel used: Bagasse
- 10- Quantity of Fuel used: 580 TPD
- 11- Flue Gas Velocity: 7.05 m/sec
- 12- Air Pollution Control Device: Cyclone & Wet Scrubber
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
I	PM(Particulate Matter)	mg/Nm ³	137.60	150

Analysed by-
[Maneesh Kumar JRF]

Authorised Signatory-

Asstt. Scientific Officer

ANKIT SINGH
Digitally signed
by ANKIT SINGH
Date: 2023.01.13
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Regional Officer

क्षेत्रीय कार्यालय



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

सं. सं. 1362/C/0-7/शा.सं./2023
Ref. No.

दिनांक 13-01-2023
Dated

मै० अपर दोआब शुगर मिल्स
शामली।

विषय- मा० एन०जी०टी० में योजित O.A. No. 141/2022 Manish Jain Vs Uniton of India & Anr. (I.A. No. 45/2022) में पारित आदेश दिनांक 02.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करें। मा० एन०जी०टी० में योजित O.A. No. 141/2022 Manish Jain Vs Uniton of India & Anr. (I.A. No. 45/2022) में पारित आदेश दिनांक 02.12.2022 के अनुपालन में आपके उद्योग का निरीक्षण दिनांक 06.01.2023 को किया गया। निरीक्षण में पाये गये तथ्यों के आधार पर आपको निम्नवत् निर्देशित किया जाता है :-

1. Industry should upgrade Air Pollution Control System in compliance of direction no. 62 of Commission for Air Quality Management in Delhi-NCR regarding emission norms of particulate matter limit 80 mg/Nm³ aiming to achieve particulate matter limit upto 50 mg/Nm³. For the same, unit shall ensure to submit timebound proposal within one month and ensure to upgrade before next crushing season.
2. Unit shall ensure to submit piezometer reports to UPPCB on monthly basis.
3. Unit shall ensure to submit quarterly compliance report of direction issued by Central Pollution Control Board, New Delhi vide letter-B-190198/WQM/II(RG)/CPCB/Sugar/12/2016-17/16662, dated 14/19.02.2019 to UPPCB and CPCB within 15 days.
4. Unit shall ensure to identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
5. Unit shall ensure to install Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring at sufficient height from the ground level and its URL and password shall be provided to the UPPCB control room within 15 days.

उपरोक्त निर्देशों का समयबद्ध अनुपालन सुनिश्चित करते हुए अनुपालन आख्या इस कार्यालय को उपलब्ध कराया जाना सुनिश्चित करें। अन्यथा की स्थिति में नियमानुसार उद्योग के विरुद्ध की गई अग्रिम कार्यवाही का समस्त उत्तरदायित्व उद्योग एवं संचालकों का स्वयं का होगा।

भवदीय,

(अंकित सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

9/



उत्तर प्रदेश प्रदूषण नि

UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure - 9

संदर्भ संख्या: 193587/सी-3/जल/262/2022 दिनांक: 1/11/2022

सेवा में,

मैसर्स अपर दोआब शुगर मिल,
जनपद-शामली।

पंजीकृत

यह कि उद्योग मैसर्स अपर दोआब शुगर मिल, जनपद-शामली जोकि गन्ने की पिराई कर चीनी के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि बोर्ड द्वारा उद्योग मैसर्स अपर दोआब शुगर मिल, जनपद-शामली का दिनांक-25.10.2022 को निरीक्षण किया गया। निरीक्षण के समय उद्योग आफ सीजन होने के कारण संचालित नहीं पाया गया। मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 141/2022 मनीष जैन बनाम यूनियम ऑफ इण्डिया एण्ड अदर्स में पारित आदेश दिनांक 05.08.2022 के मुख्य अंश निम्नवत् हैं :-

"4. We have gone through the report. In its report, the Joint Committee has not specifically mentioned about compliance by the Project Proponents with the consent conditions. The State PCB is directed to look into the matter of compliance by both the industries with the consent conditions particularly conditions regarding (i) disposal of fly ash as per CPCB guidelines, (ii) coverage of minimum 33 percent of the land on which the industry is established with plantation of suitable species and (iii) compliance with recommendations made by the Joint Committee in its report and take appropriate remedial action as required by law after notice to the Project Proponents and by following due process of law and submit Action Taken Report before this Tribunal within two months by E-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF....."

उक्त वाद में मा0 एन0जी0टी0 के आदेश दिनांक 28.02.2022 के द्वारा गठित संयुक्त समिति द्वारा उद्योग का निरीक्षण दिनांक 31.03.2022 में किया गया था। संयुक्त समिति द्वारा की गयी संस्तुतियों के अनुपालन हेतु क्षेत्रीय कार्यालय के पत्र संख्या-369/ओ0ए0-143/2022/मनीष जैन/2022 दिनांक 02.07.2022 द्वारा उद्योग को घरेलू प्रयोजनों से जनित उत्प्रवाह के शुद्धिकरण हेतु 100 किली0/दिन क्षमता के सीवेज ट्रीटमेंट प्लांट की स्थापना तीन माह के अन्दर किये जाने के लिए नोटिस प्रेषित किया गया था। उक्त निर्देशों का अनुपालन उद्योग द्वारा 03 माह का समय व्यतीत होने के उपरान्त भी निरीक्षण दिनांक 25.10.2022 तक नहीं किया गया है। उद्योग द्वारा संयुक्त समिति की संस्तुतियों के आधार पर राज्य बोर्ड से निर्गत निर्देशों का अनुपालन नहीं किया गया है।

उपरोक्त से स्पष्ट है कि बोर्ड द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2023 तक सहमति निर्गत की गयी है, जिसकी शर्तों एवं मा. एन.जी.टी. द्वारा पारित आदेशों का उल्लंघन किया जा रहा है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स अपर दोआब शुगर मिल, जनपद-शामली के बोर्ड द्वारा दिनांक-25.10.2022 को किये गये निरीक्षण में दी गयी संस्तुतियों के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न मैसर्स अपर दोआब शुगर मिल, जनपद-शामली को बोर्ड के पत्र संख्या-139500/UPPCB/Circle3 (UPPCB)/CTO/water/SHAMLI/2021, दिनांक-04.03.2022 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न उद्योग मैसर्स अपर दोआब शुगर मिल, जनपद-शामली के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि उद्योग मैसर्स अपर दोआब शुगर मिल, जनपद-शामली को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैसर्स अपर दोआब शुगर मिल, जनपद-शामली पर सक्षम अधिकारी के अनुमोदनोपरान्त उद्योग को बोर्ड द्वारा प्रेषित नोटिस दिनांक-02.07.2022 से निर्देशों का अनुपालन उद्योग द्वारा 03 माह का समय व्यतीत होने के उपरान्त नहीं किये जाने से दिनांक-03.10.2022 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, शामली।
2. पुलिस अधीक्षक, शामली।
3. अधिशासी अभियन्ता, विद्युत् वितरण खण्ड, उ.प्र. पावर कार्पोरेशन लि., शामली।
4. अधिशासी, अभियन्ता, जल संस्थान, शामली।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन-1/2, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी (वृत्त-3)



UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 148770/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2022

Dated : 25/01/2022

To ,

Shri RAJAT LAL
M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI,SHAMLI,247776
SHAMLI

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS

Reference Application No. 14912936

Dated : 25/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHAMLI DISTILLERY AND CHEMICAL WORKS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 20/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2022.01.25 17:47:43 +05'30'

Chief Environmental Officer (Circle 3)

Enclosed : As above
(condition of consent):

Copy to. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2022.01.25 17:47:57 +05'30'

Chief Environmental Officer (Circle 3)

CONDITIONS OF CONSENT

1(a). The details of Air pollution sources and stacks attached with Boiler

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	1 X 36 TPH INCINERATION BOILER	SLOP WITH BEGASSE	01	Particulate Matter	72 METER STACK HEIGHT FROM GROUND LEVEL
2	1 X 15 TPH BOILER	SLOPE/BEG GASE	01	Particulate Matter	35 METER STACK HEIGHT FROM GROULD LEVEL

1(b) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Particulate Matter	AS PER E(P) RULES, 1986

2. The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.
3. Industry shall dispose the incineration boiler ash in such a manner so that there should not be any adverse impact on public health at large and on Soil, Water & Air environment.
4. The modification or installation in the existing pollution control equipment shall be done only by prior approval of the Board.
5. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants shall be in accordance with the standards prescribed by the Board/MoEF& CC/or otherwise mandatory.
6. Unit shall do provisions for control of fugitive emissions from process as per the norms of the Board/MOEF & CC/or otherwise mandatory.
7. The unit shall submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report analysed by Board/NABL accredited laboratory shall be submitted.
8. In case of closure directions under section-5 of E (P) Act, 1986 issued by CPCB, this consent will be automatically suspended during the closure period, and will be automatically reinstated with specific conditions as per CPCB revocation orders.
9. Industry shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- www.uppcb.com.
10. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
11. Industry shall abide by orders / directions issued by Hon'ble Supreme court, Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

1. This consent is valid for the production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.
2. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
3. The earlier Board has issued a CTO Air vide letter no 133975/UPPCB/Circle3(UPPCBHO)/CTO/air/SHAMLI/2021, dated-18.08.2021 is revoked.
4. This CTO shall be subject to the order to be passed in O.A. No.- 301/2020 Satyapal Singh Versus State of U.P. by Hon'ble NGT.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P. Rules 1986.
8. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
9. Industry shall abide by orders/ directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986. \
12. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
13. The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
14. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B/ UPPCB and further on revoking of Closure order, the Consent order shall become valid.
15. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
16. In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
17. The unit shall submit the point wise compliance report of the conditions imposed in the N.O.C issued by the Board for the expansion of the industry within a month.
18. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
19. The Project Proponent shall submit the validation report for Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other

competent institute within 03 months after starting B-Heavy molasses based operation. If the validation report carried out by any reputed institute is same as claim made by the unit. The SPCB may further allowed to operate as per proposal of the unit.

20. The maximum storage capacity of the lagoons is for 7 days holding capacity of the concentrated spent wash. Excess Capacity of storage lagoon shall be dismantled within 3 months and progress submitted to the Board.

21. Bio composting shall not be allowed. Bio composting yard shall be dismantled within 06 months and progress submitted to the Board.

22. This consent is valid only for Zero Liquid Discharge (ZLD).

23. This consent is valid for 365 days operation of the industry of a year.

24. Unit shall submit balance fee of Rs. 50,000/- within 15 days in the Board.

25. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2022.01.25 17:48:11 +05'30'

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
148785/UPPCB/Circle3(UPPCBHO)/CTO/water/
SHAMLI/2022

Dated : 30/01/2022

To ,

Shri RAJAT LAL
 M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
 SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI,SHAMLI,247776
 SHAMLI

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS

Reference Application No :14914422

Dated :30/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHAMLI DISTILLERY AND CHEMICAL WORKS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 20/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
 CHAUHAN
 Date: 2022.01.30 14:43:40 +05'30'

Chief Environmental Officer (Circle 3)

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR
 CHAUHAN
 Date: 2022.01.30 14:43:51 +05'30'

Chief Environmental Officer (Circle 3)

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHAMLI DISTILLERY AND CHEMICAL WORKS vide

Consent Order No. 14914422/ Water

Dated : 30/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month..

2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	12.0 KLD	Septic Tank
2	Industrial	ZLD	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. It should be ensured that domestic effluent should not be discharged in storm water drain.

4(a) The domestic effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	AS PER E(P) RULES, 1986
2	BOD	AS PER E(P) RULES, 1986
3	COD	AS PER E(P) RULES, 1986
4	Oil & Grease	AS PER E(P) RULES, 1986
5	Quantity of Discharge	12.0 KLD

5. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry.

6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under the Environment (Protection) Act, 1986.

7. The industry shall not discharge any trade effluent outside the premises and Zero Liquid Discharge (ZLD) shall be maintained all the time.

8. Molasses shall not be stored in kachcha pits.

9. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.

10. The unit should be operated in such a way so that there is no adverse impact on public and environment.

11. Unit must maintain on line connectivity of mass flow meters at the inlet and outlet of MEE and web cameras installed at the final outlet, MEE and Bio Compost yard and connected with server of CPCB and UPPCB.

12. The unit shall ensure deployment of qualified staff for self monitoring mechanism on 24 X7 hours basis.

13. Volume of spent wash shall be reduced to 40 % minimum and solid concentration shall be maintained minimum 30% at the outlet of MEE.

14. Unit shall identify recipient drains/rivulets and their upstream & downstream locations in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at upstream & downstream location through recognized lab under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
15. The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production in case of incineration boiler and 30 days equivalent of production in case of bio composting.
16. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
17. Industry shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
18. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent is valid for the production capacity of Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material C-Heavy Molasses-430 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material B-Heavy Molasses-333 TPD OR Rectified Spirit/ENA/Ethanol-100 KL/Day by using raw material Sugar Syrup-299 TPD and by Product FUSEL OIL 6.0 MT/ Month.
2. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
3. Earlier Board has issued a CTO vide letter no- 133890/U PPCB/Circle3(U PPCBH0)/CTO/water/ SHAMLI/2021, dated-18.08.2021 is revoked.
4. The industry shall submit the permission from the State Ground Water Authority within 3 months failing which consent shall be deemed automatically cancelled.
5. This CTO shall be subject to the order to be passed in O.A. No.- 301/2020 Satyapal Singh Versus State of U.P. by Hon'ble NGT.
6. Unit must installed STP for treatment of domestic effluent and submit compliance to the Board within one month.
7. The industry shall establish Miyawaki forest inside the factory in sufficient area the treated effluent from the ETP shall be used for forestation.
8. The E.T.P. unit operation line up Strengthening is to be maintained.
9. The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
10. No effluent is allowed to discharge outside factory premises.
11. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
12. The industry will submit the permission from the State Ground Water Authority within 03 month, failing which consent shall be deemed automatically cancelled.
13. The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
14. Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
15. Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
16. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
17. This consent is valid only for Zero Liquid Discharge (ZLD).
18. This consent is valid for 365 days operation of the industry of a year.
19. The Project Proponent shall submit the validation report for 100 KLD Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other competent institute within 03 months after starting B-Heavy molasses based operation. If the validation report carried out by any reputed institute is same as claim made by the unit. The SPCB may further allowed to operate as per proposal of the unit.
20. The maximum storage capacity of the lagoons is for 7 days holding capacity of the concentrated spent wash. Excess Capacity of storage lagoon shall be dismantled within 3 months and progress

submitted to the Board.

21. Bio composting shall not be allowed. Bio composting yard shall be dismantled within 06 months and progress submitted to the Board.

22. All generate Slope shall be used in the Boiler mixed with baggasse as fuel.

23. Unit shall submit balance fee of Rs. 50,000/- within 15 days in the Board.

24. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN

Digitally signed by NISHI KUMAR

CHAUHAN

Date: 2022.01.30 14:44:06 +05'30'

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 16136/UPPCB/Circle3(UPPCBHO)/HWM/SHAMLI/2021

Dated :29/01/2022

To,

M/s SHAMLI DISTILLERY AND CHEMICAL WORKS
SHAMLI DISTILLERY AND CHEMICAL WORKS SHAML, SHAMLI,247776
Tehsil :Shamli
District :SHAMLI

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16136 and 29/01/2022.
2. Reference of application (No. and date) 14662020 and 31/12/2021.
3. Mr RAJAT LAE of M/s SHAMLI DISTILLERY AND CHEMICAL WORKS is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI,SHAMLI.

Details of Authorisation

S.No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule I, Contaminated cotton rags or other cleaning materials- 1.0 MT/Annum.	Through TSDF	1.0 MT/ANNUM

1. The authorization shall be valid for a period of 28/01/2027 from the date of issue of this letter.
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any).

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop

suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

18. Ground water monitoring report of premises shall be submitted within one month.

19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.02.14 15:22:30 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

RAKESH KUMAR TYAGI Digitally signed by RAKESH KUMAR TYAGI
Date: 2022.02.14 15:22:49 +05'30'



GROUND WATER DEPARTMENT
 Ministry of Jal Shakti
 Government of Uttar Pradesh

Form B (E)
 [See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER) AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG045026 VALID FROM 18/12/2021 TO 17/12/2026

Registration No.: 202105000322

Name of the Owner	PRAVIN KUMAR SRIVASTAVA		
Address of the Applicant	Shamli Distillery and Chemical Works Shamli	Application Form Serial No.	SHML0521RIN0002
Date of Submission	29/05/2021	Specimen Signature	
Company Name	SHAMLI DISTILLERY AND CHEMICAL WORKS	Company Address	SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	Yes
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	110.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	60.00
Date of Energization (In Case of Electric Pump)		01/04/2007	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	60.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			131400

Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण
 We have CCWA NOC for abstraction of 189000 m³/year. After that we have applied for renewal dated on 25/09/2017 and which is recommended by CCWA. Now we are applying for renewal but due to NGT order it is pending in CCWA. Now we applying in GWD for renewal.



GROUND WATER DEPARTMENT

Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: REG021769

VALID FROM 18/12/2021 TO 17/12/2026

Registration No.: 202105000321

Name of the Owner	PRAVIN KUMAR SRIVASTAVA		
Address of the Applicant	Shamli Distillery and Chemical Works Shamli	Application Form Serial No.	SHML0521RM0003
Date of Submission	29/05/2021	Specimen Signature	
Company Name	SHAMLI DISTILLERY AND CHEMICAL WORKS	Company Address	SHAMLI DISTILLERY AND CHEMICAL WORKS SHAMLI

Location Particulars

District	Shamli	Block	SHAMLI
Plot No./Khasra No.	Existing premises khasra detail attached	Municipality/Corporation	Yes
Ward No./Holding No.			No

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	01/04/2007		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	11.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	20.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr)	60.00
Date of Energization (In Case of Electric Pump)	01/04/2007		
Maximum Allowable Rate of Withdrawal (m ³ /hr):	60.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:	174.00		

Reason for renewal of N.O.C. We have CGWA NOC for abstraction of 18,000 m³/year. After that we have applied for renewal on 25/09/2017 and which is recommended by CGWA, NR to Delhi but due to some technical problem. Now we applying in GWD for renewal.



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

सं. सं० 1363/C/S-57/Sbamli/2022
Ref. No.

दिनांक
Dated 13-01-2023

मै० शामली डिस्ट्रिक्टरी एण्ड कैमिकल वर्क्स
शामली।

विषय- मा० एन०जी०टी० में योजित O.A. No. 141/2022 Manish Jain Vs Uniton of India & Anr. (I.A. No. 45/2022) में पारित आदेश दिनांक 02.12.2022 के अनुपालन के सम्बन्ध में।

महोदय,

उपरोक्त विषयक का संदर्भ ग्रहण करें। मा० एन०जी०टी० में योजित O.A. No. 141/2022 Manish Jain Vs Uniton of India & Anr. (I.A. No. 45/2022) में पारित आदेश दिनांक 02.12.2022 के अनुपालन में आपके उद्योग का निरीक्षण दिनांक 06.01.2023 को किया गया। निरीक्षण में पाये गये तथ्यों के आधार पर आपको निम्नवत् निर्देशित किया जाता है :-

1. Unit shall ensure to complete the construction/fabrication work of road side wind breaking MS Sheet framing within one month.
2. Unit shall ensure to submit the validation report for 100 KLD Rectified Spirit/ENA/Ethanol-100 KL/Day production from any reputed Institute such as NSI, Kanpur/VSI, Pune or any other competent institute within one month.
3. Unit shall ensure to submit data generated from piezometer on monthly basis to UPPCB.
4. Unit shall ensure to send monthly reports regarding spent wash storage and details of spent wash in each lagoon constructed in industry.
5. Unit shall ensure to identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.

उपरोक्त निर्देशों का समयबद्ध अनुपालन सुनिश्चित करते हुए अनुपालन आख्या इस कार्यालय को उपलब्ध कराया जाना सुनिश्चित करें। अन्यथा की स्थिति में नियमानुसार उद्योग के विरुद्ध की गई अग्रिम कार्यवाही का समस्त उत्तरदायित्व उद्योग एवं संचालकों का स्वयं का होगा।

भवदीय,
(Signature)
(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि- मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

(Signature)
क्षेत्रीय अधिकारी



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

Annexure-15

सदर संख्या H-78510 / सी-3/जल-246/का0ब0नोटिस/मु0नगर/2022 दिनांक 15-7-22

सेवा में,

मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स,
शामली।

पंजीकृत

यह कि उद्योग मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली जोकि कच्चे माल के रूप में शीरे का प्रयोग कर रेक्टिफाईड स्पिरिट/ईएनए/एथनॉल के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली का क्षेत्रीय कार्यालय, मुजफ्फरनगर के प्राधिकृत अधिकारियों द्वारा दिनांक 02.07.2022 को निरीक्षण किया गया। निरीक्षण के समय उद्योग में प्रक्रिया से जनित अशुद्धिकृत उत्प्रवाह को बाईपास कर उद्योग परिसर में स्थित स्टॉर्म वॉटर ड्रेन के माध्यम से निस्तारित किया जाता पाया गया। उक्त ड्रेन का उत्प्रवाह शामली ड्रेन के माध्यम से कृष्णी नदी में निस्तारित होता है, जो हिण्डन नदी के माध्यम से यमुना नदी में तथा अन्ततः गंगा नदी में समाहित होती है। निरीक्षण के दौरान स्टॉर्म वॉटर ड्रेन से एकत्रित जल उत्प्रवाह के नमूने की विश्लेषण आख्या में प्रदूषित प्रचालक पी0एच0-3.8, सी0ओ0डी0-8960 मि0ग्रा0/ली0, कुल निलम्बित ठोस-880 मि0ग्रा0/ली0 एवं रंग गहरा भूरा पाया गया, जोकि निर्धारित मानकों के अनुरूप नहीं है। उक्त विश्लेषण आख्या से स्पष्ट है कि उद्योग द्वारा अशुद्धिकृत उत्प्रवाह बाईपास कर शामली ड्रेन में किया जा रहा है, जिस कारण कृष्णी नदी, हिण्डन नदी, यमुना नदी एवं अन्ततः गंगा नदी की जल गुणवत्ता विपरीत रूप से प्रभावित होने पर जलीय जीव-जन्तुओं तथा जनमानस के स्वास्थ्य के लिए अत्यन्त हानिकारक है। उद्योग द्वारा राज्य बोर्ड से निर्गत जल सहमति की शर्त संख्या-2 तथा विशिष्ट शर्त संख्या-10 एवं 17 का स्पष्ट रूप से उल्लंघन है।

अतएव जनहित एवं जन साधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाये।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33 ए सपठित धारा 27 (2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

- 1 यह कि क्यों न मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली को बोर्ड के पत्र दिनांक 18.08.2021 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाए।
- 2 यह कि क्यों न मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली के उत्पादन/संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
- 3 यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा0 एन0जी0टी0 द्वारा पारित आदेश के अनुक्रम में सी0पी0सी0बी0 द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मै0 शामली डिस्टिलरी एण्ड कैमिकल वर्क्स, शामली पर सक्षम अधिकारी के अनुमोदनोपरान्त निरीक्षण दिनांक 02.07.2022 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रू0-60,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

AEE(I)

.....2/-

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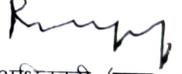
उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा सतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए सपठित धारा 27 (2) के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जायेगी।

सक्षम अधिकारी द्वारा अनुमोदनोपरान्त पत्र निर्गमन हेतु अधिकृत।

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

मुख्य पर्यावरण अधिकारी (वृत्त-3)

- 1- जिलाधिकारी, शामली ।
- 2- पुलिस अधीक्षक, शामली ।
- 3- अधिशासी अभियन्ता, विद्युत वितरण खण्ड, उ0प्र0 पावर कार्पोरेशन लि0, शामली ।
- 4- अधिशासी अभियन्ता, जल संस्थान, शामली ।
- 5- क्षेत्रीय अधिकारी, उ0प्र0प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के सम्बन्ध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।


मुख्य पर्यावरण अधिकारी (वृत्त-3)